

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **09th JULY 2019**)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Original Application No.571 of 2013
(U/S 19, Administrative Tribunal Act, 1985)

Mohan Lal son of Mangru resident of Village Katka Sonasa
Pratapgarh District Pratapgarh at present R/o 17-A/19D/2/2
Circuler Road, Ganga Nagar Allahabad.

..... **Applicant**

By Advocate: **Shri S.C. Kushwaha/Shri Indra Deo**

Versus

1. Union of India through N.E Railway, New Delhi.
2. Divisional Railway Manager Eastern Railway Howrah-I.
3. Senior Divisional Personnel Officer Eastern Railway Howrah.
4. Deputy Manager N.E. Railway, Lucknow.

..... **Respondents**

By Advocate: **Shri Avnish Tripathi**

O R D E R

Heard Shri Indra Deo, counsel for the applicant and Shri
Avnish Tripathi, counsel for the respondents.

2. During the course of argument, learned counsel for the applicant submitted that his limited prayer might be redressed, in case a direction is given to the respondents to consider and take a decision on the representation dated 24.5.2012 (Annexure A-

1) by a reasoned and speaking order within a specified period of time.

2. On the other hand, learned counsel for the respondents submitted that the entire payment due to the applicant have been made by the respondents and this O.A is infructuous and should be dismissed.

3. In view of the aforesaid limited prayer made by counsel for the applicant but without expressing any opinion on merits of the case, the Original Application is disposed of with the direction to the Respondents to take a decision on the representation 24.5.2012 (Annexure A-1) within three months from the date of receipt of copy of this order, by way of reasoned and speaking order. Copy of the same be communicated to the applicant. No costs.

(RAKESH SAGAR JAIN)
Member (J)

Manish/-